

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 115
(IB)-348(ND)2020

IN THE MATTER OF:

Adinath International Pvt. Ltd.	...	Applicant
Vs.		
AVR Oversepvt. Ltd.	...	Respondent

Order under Section 9 of IBC

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Prakhar Bhatnagar, Mr. Mohit Tyagi, Advs.
For the Respondent :

ORDER

On perusal of e-portal of the Tribunal, reply has not come on record. Copy of application and copy of rejoinder are on record. None appears for the Corporate Debtor. Corporate Debtor is given last chance to bring it on record. It is seen that as per the last order, Corporate Debtor was given last chance to bring same on record subject to cost. Cost is paid but reply has not come on record. None appears for the Corporate Debtor. In view of the same, Corporate Debtor is proceeded ex parte. List for hearing on 11.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)